



2026:AHC:47997

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 818 of 2026

Parvez Alam

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shravana Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Shravana Kumar Yadav, learned counsel for the petitioner and Sri Hari Mohan Srivastava, learned Addl. C.S.C. for the state-respondents.

2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P. at Lucknow to decide Revision No.REV/5374/2025, Saharanpur Computer Case No.R20250960005374 (Ezaz Ahmad vs. Parvez Alam), under Section 219 of the U.P. Land Revenue Act, 1901, expeditiously, within the stipulated time.

3. Counsel for the petitioner states that revision filed by respondent no.3, impleading the petitioner as opposite party, arising out of the proceeding under Section 34 of the U.P. Land Revenue Act, is pending before respondent no.2/Board of Revenue since 2025. He further placed the order dated 15.12.2025, passed by the Board of Revenue, entertaining the highly-time barred revision filed by respondent no.3 against the order dated 24.4.2017. He further submitted that interim order has also been granted by the Board of Revenue in the aforementioned revision, as such, appropriate direction be issued to the Board of Revenue to decide the aforementioned revision within a time bound period.

4. Considering the entire facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is

disposed of with the direction to respondent no.2 to decide the aforesaid revision, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

(Chandra Kumar Rai,J.)

March 10, 2026

C.Prakash